

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 3885
TO BE ANSWERED ON AUGUST 09, 2017
OVERCHARGING FROM FOREIGN TOURIST

No. 3885 ADV. CHINTAMAN NAVASHA WANAGA:

Will the MINISTER OF HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether a student of Patiala, Punjab has written a letter to Prime Minister office regarding Rajghat, Delhi, where workers are charging Rs. 100 instead of one rupee from foreign tourists;
- (b) if so, the details thereof;
- (c) the number of workers suspended or removed from the work place; and
- (d) whether the Government proposes to confer any award to the said student and if so, the details thereof?

ANSWER
THE MINISTER OF STATE
IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(RAO INDERJIT SINGH)

(a) & (b): Yes, Madam, such a complaint has been received alleging overcharging to the extent of Rs. 50/- to Rs. 100/- at the shoe counter at Rajghat, Delhi whereas the approved rate is Re. 1/-. A report has been obtained from the Secretary, Rajghat Samadhi Committee (RSC), who has stated that this alleged incident was never brought to the notice of RSC. He has further informed that adequate arrangements are in place in the Samadhi complex to

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prevent such incidents like deployment of honest and dedicated workers at shoe rack counters, deployment of Central Industrial Security Force and installation of CCTV cameras at various places within the premises.

(c): RSC has informed that no worker of RSC has been suspended or removed as the charge remained unverified after investigation.

(d): No such proposal is under consideration.
